

the SAIL's commercial alliances between 1992 and 1994:

(b) if so, the details of commercial alliance held by SAIL between 1992 and 1994:

(c) whether the Government propose to investigate and take action against the involved officials of SAIL who conducted irregularities in allotment of steel to various traders; and

(d) if so, the facts and details thereof?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) to (d). Allegations of irregularities, as and when received, are inquired into and action taken on merits. Ministry of Steel has not asked for any CBI enquiry; there is no specific scheme known as commercial alliance under which SAIL supplies materials to its customers. SAIL has in fact various schemes in vogue under which it supplies materials to its customers. All the eligible customers under the various schemes are allowed to book the materials uniformly without any discrimination. The schemes which SAIL operated during the year 1992-93 to 1994-95 under the extant guidelines are as under :

Year	Schemes
1992-93	- Demand Registration scheme.
	- Annual Booking scheme.
	- Long Term Booking Scheme.
	- Quarterly Booking scheme.
1993-94	- Annual Booking scheme.
	- Long Term Booking scheme.
	- Quarterly Booking scheme.
	- Memorandum of Understanding scheme.
1994-95	- Continuous Booking scheme.
	- Memorandum of Understanding scheme.
	- Annual Booking scheme.
	- Quarterly Booking scheme.
	- Continuous Booking scheme.

Deputation to V.S.N.L.

4048. DR. BALIRAM : Will the Minister of COMMUNICATIONS be pleased to refer to reply given to Unstarred Question No. 3252, on August 29, 1996 and state :

(a) the date of issue of order for repatriation of the Chief Financial Officer in Videsh Sanchar Nigam Limited

who was on deputation from Department of Telecommunications, to the parent cadre.

(b) whether this officer has been relieved by the Chairman, Videsh Sanchar Nigam Limited.

(c) if not, the reasons thereof and the action taken against the Chairman, Videsh Sanchar Nigam Limited for not obeying the orders of the Government; and

(d) if so, the date of joining of that officer in Department of Telecommunications?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) to (d). Order for repatriation of the Chief Financial Officer Smt. Annie Moraes in Videsh Sanchar Nigam Ltd. (VSNL) to Department of Telecommunication was issued on 21st August, 1996. The officer was relieved from VSNL on 29th November, 1996. She joined the parent organisation i.e. Department of Telecommunication on 5th December, 1996.

Discrimination with Backward Class Employees

4049. SHRI MRUTYUNJAYA NAYAK : Will the Minister of MINES be pleased to state :

(a) whether some employees of general category dismissed from service on serious charges were reinstated by the Hindustan Copper Limited whereas some helpers (Mines) belonging to backward class have not been reinstated though they remained absent from duty on grounds of illness after having informed the office as reported in Hindi daily 'Public Asia' dated February 7, 1996:

(b) if so, the details thereof and reasons for such discrimination:

(c) the steps taken to reinstate the above helpers (Mines); and

(d) the action taken against the officials found guilty in this regard?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) No, Sir.

(b) to (d). Do not arise.

Employees Working in Centaur Hotel

4050. SHRI GULAM RASOOL KAR : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the strength of the employees in Centaur Hotel at Srinagar as on April, 1994, 1995 and 1996:

(b) the amount of profit earned/loss incurred by the above hotel during the last three years:

(c) the reasons for losses, if any; and

(d) the steps taken to make the hotel profitable?